

prices offered by the Jute Corporation. We are trying our best and we have purchased till date about 3-90 lakh bales. This is out of the total production of 48 lakh bales. This is about 1/8th or 1/12th. But, we will purchase more. I am told that there is some more with the co-operatives. When we take them over, it will be little more. Our target for the year was 15 lakh bales. Of 15 lakhs, we have purchased four lakhs... (Interruptions). They wanted some figures and I am giving them. I have already said in my statement that in some parts of North Assam and Tripura the prices had come down very low, very close to our statutory minimum price but because we have entered into the market in the last two weeks, there is an upward trend now everywhere and the price is higher than the statutory minimum price. There was a question whether the statutory minimum price was justified. The Agricultural Prices Commission consists of competent and expert people and they have looked into the matter not only in respect of jute but in respect of other commodities and so their suggestions are being adhered to... (Interruptions). In West Bengal, 44 centres, Assam 7 centres, Bihar 12 centres, and in Orissa 3 centres have been opened. About credit, we wanted more credit but because of the high inflationary situation priorities have changed and the Government is not in a position to advance more credit. I should be glad if more credit was available and we could purchase in a bigger way.

SHRI INDRAJIT GUPTA: Was the Jute Commissioner instructed or not?

PROF. D. P. CHATTOPADHYAYA: The Jute Commissioner was not instructed by the Ministry.

2912 LS-11.

STATEMENT CORRECTING CERTAIN INFORMATION re. IMPLEMENTATION OF ASSURANCES ABOUT MARUTI LIMITED

MR. DEPUTY-SPEAKER: Shri Shankaranand.

THE DEPUTY MINISTER IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI B. SHANKARANAND): Mr. Deputy-Speaker, on....

श्री मधु लिमये (बाँका) : मेर खरद
प्राप आर्डर है। ये क्या कर रहे है ...
(ध्वजवाज) . . . प्राप पहले शांति स्थापित
कीजिए, मेरी बात ठीक तरह से सुन लीजिए।
कभी दूर जा जवाब देने जा रहे है यह कान
बकनब्य में जं गलती थी उस को दुस्मन करने
जा रहे है ना मुझे उस में कोई एनराज नहा
है लेकिन यह लिस्ट पर क्यों नहीं है ?

You never allow any irregular thing.

MR. DEPUTY-SPEAKER: I do not. Today when Mr. Shankaranand sent a letter....

SHRI MADHU LIMAYE: Why?

MR. DEPUTY-SPEAKER: I am giving you facts; how can I answer your question: why. Unless a particular Minister comes forward and says that he wants to make a statement how can you put it in the List of Business? I see that in a typed strip of paper it is in the Business. It might not have been circulated to you. That is because he wrote only today that he would make a statement.

SHRI MADHU LIMAYE: It is not a suo motu statement.

[Shri Madhu Limaye]

कल इसकी लिस्ट करके वह बयान दें। ईरगुलर चीजों को मैं बर्दाश्त नहीं करता। ये लोग बहुत प्वाइंट ऑफ ऑर्डर उठाने के आदी हैं।

MR. DEPUTY-SPEAKER: I have seen your letter to the Speaker in which you wanted to raise this question. I think Mr. Shankaranand's attention was drawn to this after the Speaker received your letter. I think that is the position and so he now comes forward and says that he be allowed to make a statement.

श्री मधु लिमये : मेरा मुद्दा यह है, मैं इन को यह कंसेशन दे रहा हूँ। मगर डायरेक्शन 115 अगर मैं इनको करता तो पहले मुझे बयान देने को अवसर मिलता फिर वह जवाब देते, लेकिन उस को कट शाट करने के लिए रघुरमैया जो की विनती पर मैंने कहा कि शंकरानंद ही बयान दें। लेकिन वह लिस्ट ऑफ बिजनेस पर क्यों नहीं आया ? यह जानबूझ कर किया जा रहा है ताकि अखबार वालों को खबर न लगे कि मासुति के बारे में बयान आ रहा है।

MR. DEPUTY-SPEAKER: What exactly is your point of order?

SHRI MADHU LIMAYE: It is not listed. It is not a *suo motu* statement. It has to be listed.

MR. DEPUTY-SPEAKER: You wrote to the Speaker today saying that if this statement is not forthcoming, you would be compelled to resort to Direction 115.

SHRI MADHU LIMAYE: No.

MR. DEPUTY-SPEAKER: I will read your letter to the Speaker:

"Shri Shankaranand was to make a statement correcting his observations in regard to the answers to

my two Maruti questions. Why this statement is not listed in the order paper? This is most irregular. If not listed tomorrow, I shall be compelled to demand that statement to be made under Direction 115 only."

श्री मधु लिमये : मैं इस बात को छिपाता नहीं हूँ। मैं जो भी यहां काम करता हूँ प्रेस का अटेंशन ड्रा करने के लिए करता हूँ और उसके मार्फत समूचे देश का अटेंशन ड्रा करने के लिए करता हूँ। मैं इन बातों को छिपाना नहीं चाहता। यह तो जनता को प्रशिक्षित करने का काम है। आप लोग छिपा सकते हैं, मैं नहीं छिपाता।

MR. DEPUTY-SPEAKER: Instead of tomorrow, he has come forward with a statement today. I have permitted him to make the statement today.

SHRI B. SHANKARANAND: Mr. Deputy Speaker Sir, on 20th November, 1974, when I laid the statements of implementation of assurances on the Table of Lok Sabha, Hon'ble Member, Shri Madhu Limaye had asked whether the statements included the replies to his questions asked about 14 months ago about Maruti Limited. Since the statements contained reply to his question No. 1431 dated 1-8-1973 asked about 14 months ago and a similar question No. 1573 asked on 21-11-1973, I genuinely thought he was referring to these questions. I did not know then that another of his questions (899) asked on 27th July, 1973 was still unanswered. Hence I said, 'Yes' to his query on 20th November, 1974 as he did not enquire about any specific or particular question in this regard. I may assure you and through you the House, Sir, that I had no intention to mislead the House.